



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Srinagar, the 4th of July, 2016

SRO 226 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989 and in supersession of Notification SRO 181 dated 17-06-2015, the Government hereby appoint Shri Aftab Ahmad Ganaie, Advocate as Public Prosecutor for the Court of District and Sessions Judge, Poonch for a period of one year on terms and conditions as laid down in Government Order No. No.1907 -LD (A) of 2015 dated 22-06-2015.

By order of the Government of Jammu and Kashmir.

Sd/-
(Mohammad Ashraf Mir)
Commissioner/ Secretary to Government,
Department of L, J&PA.

Dated: 04 -07-2016.

NO: LD(A) 2009/52

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Director General of Police, J&K, Srinagar.
3. Principal Secretary to Government, Home Department.
4. Principal District and Sessions Judge, Poonch.
5. Deputy Commissioner, Poonch.
6. Director Litigation, Jammu.
7. Sr. Superintendent of Police, Poonch.
8. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
9. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
10. Private Secretary to Commissioner/ Secretary to Government, Department of L, J&PA for information of the Commissioner/ Secretary.
11. All concerned with the request to furnish their bio-data along with the details as regards the number of years of practice, experience in cases of sessions trial, within two days positively.
12. SRO section, Department of LJ&PA (w. 7. s.c).
13. Concerned file.

Achal Sethi

(Achal Sethi)
Additional Secretary to Government,
Department of LJ&PA

C/m
04.07.2016